GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 873

TO BE ANSWERED ON THE 14TH DECEMBER, 2022/ AGRAHAYANA 23, 1944 (SAKA)

NARCOTICS CASES REGISTERED IN KARNATAKA

SHRI LAHAR SINGH SIROYA: 873:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that State of Karnataka has nearly 150 cases registered under the Narcotic Drugs and Psychotropic Substances(NDPS) Act in 2021, and ringleaders of this menace are foreigners, if so, the details thereof; and

(b) what steps have been taken by Government to ensure foreigners don't

overstay after expiry of their visa?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): As per latest data published by National Crime Records Bureau

(NCRB) pertaining to the year 2021, a total number of 5787 cases have

been registered and 8049 persons arrested in 2021 under Narcotic Drugs

& Psychotropic Substances Act in the state of Karnataka. However,

exclusive details of the cases where foreigners are involved are not

maintained by NCRB.

(b): All foreign national, including those who enter into the country without valid travel documents or overstay beyond the validity of their visa period, are governed by the provisions of The Foreigners Act, 1946, The Registration of Foreigners Act, 1939, The Passport (Entry into India) Act, 1920 & The Citizenship Act, 1955, and rules and orders made there under. However, certain categories of foreign nationals have been exempted from the provisions of The Passport (Entry into India) Act, 1920 and the Foreigners Act, 1946, on case to case basis on merits of each case. Government of India has issued consolidated guidelines regarding the issue of overstay and illegal migration of foreign nationals to all the State Government/UTs from time to time.
